

Seventeenth Loksabha

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Title: Regarding reservation to OBC of Maharashtra.

**\*SHRIMATI SUPRIYA SADANAND SULE (BARAMATI):** Hon'ble Chairman Sir, thank you.

When the political reservation of OBCs was quashed by the Supreme Court of India, an ordinance was promulgated in this regard by Maharashtra Government after evolving a consensus among all the political parties of Maharashtra including BJP. Hon'ble Chief Minister Uddhav Thackeray ji, Balasaheb Thorat ji and other leaders came together to resolve this issue. They further took the decision of holding elections for Panchayati Raj and local bodies too.

Now, the Court has stayed this election process. That decision was taken unanimously and this should be kept in mind. All the political parties of Maharashtra are committed to resolve this issue. But only one impediment is there and that is non-availability of empirical data. Maharashtra State Government is trying its level best to collect the empirical data of OBCs but it cannot be done in a year's time due to Covid restrictions.

Hence, I would like to urge upon the Central Government to come forward to support OBCs not only for Maharashtra but also for all over India by providing empirical data of OBCs, so that no OBC is deprived of OBC reservation.

Thank you,